

**Annexure-7**  
**Name of the corporate debtor: Skyhigh Infraland Private Limited; Date of commencement of CIRP:02.11.2018; List of creditors as on:10.12.2021**

**List of operational creditors (Government dues)**  
(Amount in ₹)

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?						% of voting share in CoC, if applicable
1	Income tax Department, Karnal Circle	Central Government	12.02.2019	55,575,832	55,575,832.00	Income Tax Dues	0	0	0	0	0	0	0	0	
2	Department of town and country planning (Amount claimed as on 31.01.2019 )	State Governemnt	28.03.2019	83,399,329	18,827,289.00	EDC, Renewal fee & Composition fee	0	0	0	0	0	0	64,572,040.00	0	The DTCP has filed a claim form in Form B amounting to INR 8.34 Cr. Further DTCP vide its letter dated 07 November 2019 has informed the Resolution Professional that an amount of <b>INR 6.46 crores</b> has already been paid by the Corporate Debtor prior to the commencement of its CIRP. So, accordingly the amount admitted is 1.88 Cr
<b>TOTAL</b>				<b>138,975,161</b>	<b>74,403,121.00</b>								<b>64,572,040</b>		